

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

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Allahabad this the day 11th September, 1997.

CORAM : Hon'ble Dr. R.K. Saxena, J.M.
Hon'ble Mr. D.S. Baweja, A.M.

ORIGINAL APPLICATION NO. 331 OF 1997.

Maha Bali Singh CHD 1375,
S/o Late Suraj Pal Singh,
R/o Village Ahiri Harashampur,
P.O. Baraut, Tehsil Handia,
District Allahabad.

..... Applicant.

(By Advocate Shri Rakesh Verma)

Versus

1. Union of India through Secretary,
Ministry of Defence, New Delhi.
2. The Officer-in-Charge, A.O.C.
(Records), Post Box No. 3,
Trimulgherry, Secunderabad.

3. The Commandant,
Central Ordnance Depot, Chheoki,
Naini, Allahabad.

..... Respondents

(By Advocate Shri Prashant Mathur.)

ORDER (ORAL)

By Hon'ble Dr. R.K. Saxena, J.M.

1. That applicant Maha Bali Singh has approached the Tribunal for seeking the quashment of the order dated 27.6.1995 which was passed by

(3)

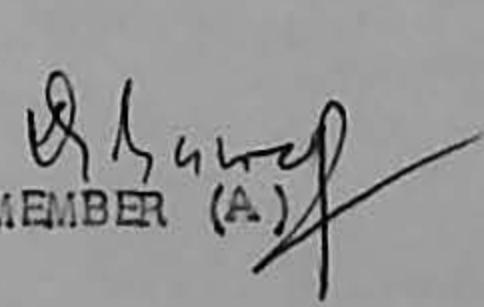
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the respondent no. 2 on the representation dated 18.1.1995 by the applicant. The order of rejection of the representation was communicated to the applicant by respondent no. 3 through letter dated 14.7.1995.

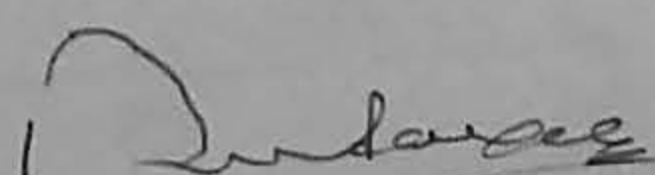
2. The contention of the applicant is that he had been serving under the respondents as Fitter and next post of promotion ^{of} ~~of~~ ^{to} Charge man II. The applicant was denied the promotion ~~of~~ ^{to} the post of Charge man II whereas the juniers were promoted. Feeling aggrieved by the said action of the respondents, ~~and the representation, which was rejected by the respondents, was made.~~ ^{made} The present application has been filed.

3. The matter is at the stage of admission. The notices were issued to the respondents but no Counter-reply has been filed. Shri Rakesh Verma appears on behalf of the applicant while Shri Amit Sthalekar has put in appearance as proxy counsel to Shri Prashant Mathur counsel for the respondents. We have heard them.

4. Shri Rakesh Verma informs that Misc. Application no. 3188/97 has been moved with the prayer that the applicant wants to withdraw the case because the promotion which was sought by him, was already granted by the respondents. This application is on record. In view of these facts, the O.A is permitted ^{to be} withdrawn and is dismissed as withdrawn.


MEMBER (A)

am/


MEMBER (J)